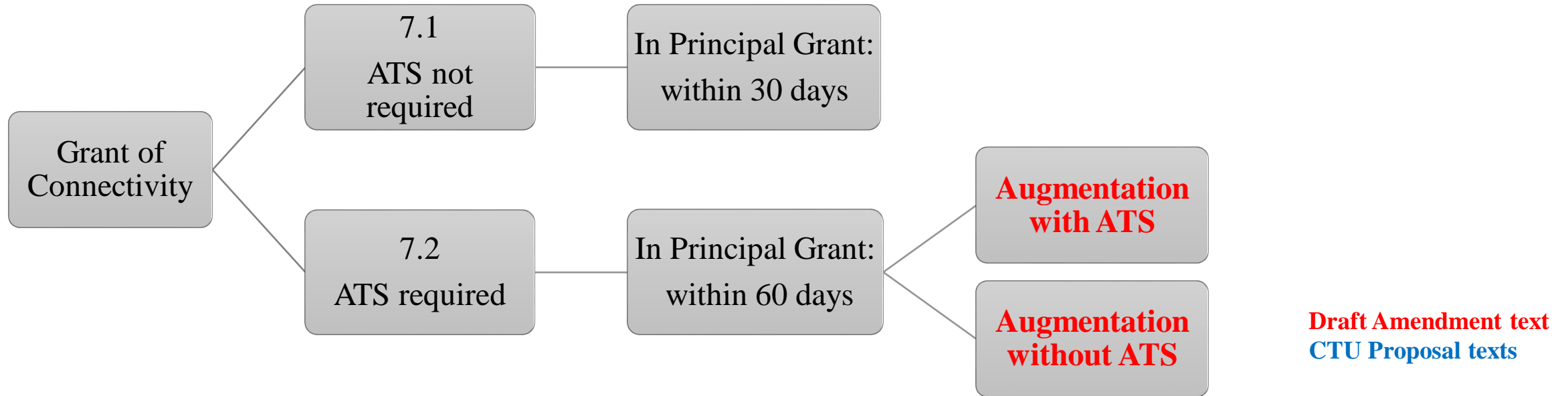


**Public Hearing
on
First Amendment of GNA
Regulations: Part A**

**CTUIL
13.03.2023**

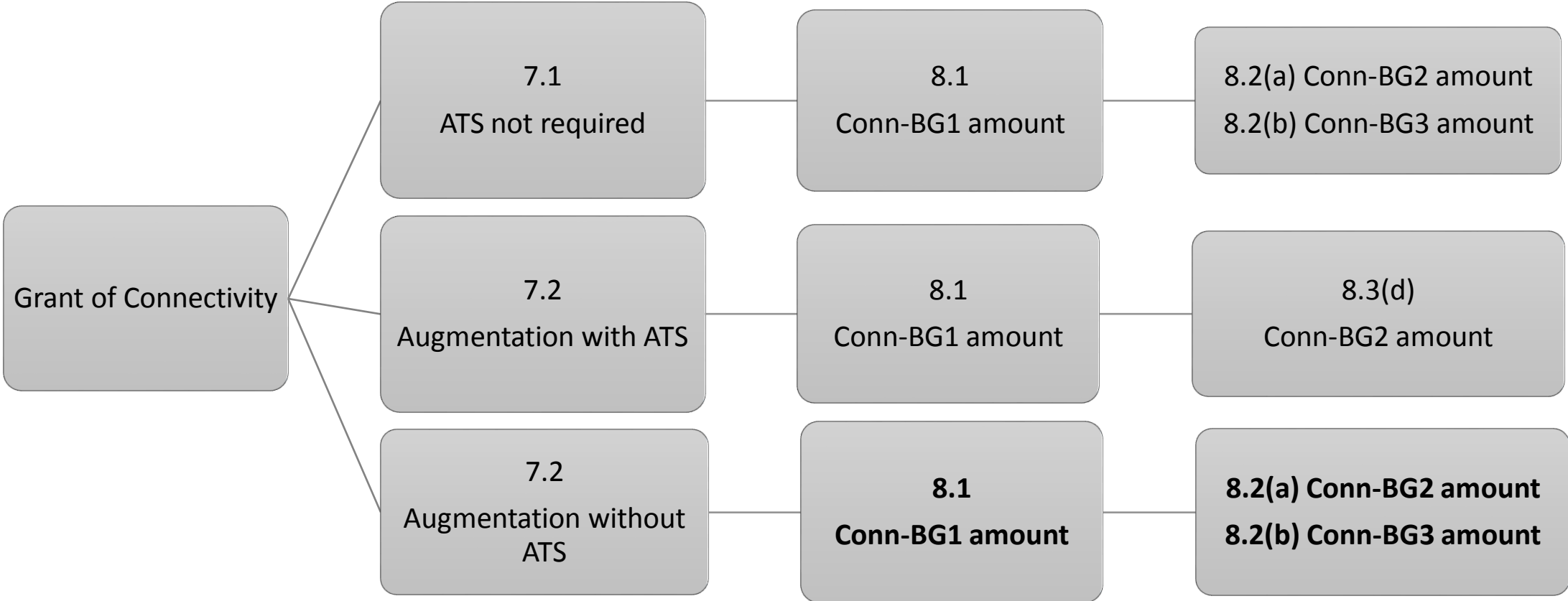
In Principle Grant of Connectivity



7.2 In case the Nodal Agency, after the interconnection study undertaken in accordance with Regulation 6.1 of these regulations, determines that **augmentation (with ATS or without ATS)** is required, the Nodal Agency shall intimate in principle grant of Connectivity to the Applicant within 60 days from the last day of the month in which the application had been received:

Provided that intimation for in principle grant of Connectivity shall mention the **details of augmentation (with ATS or without ATS)** and terminal bay(s), estimated cost of such **augmentation (with ATS or without ATS)** **ATS (if any)** and terminal bay(s), minimum design features for dedicated transmission lines to be constructed by the Applicant and the likely date of start of Connectivity:

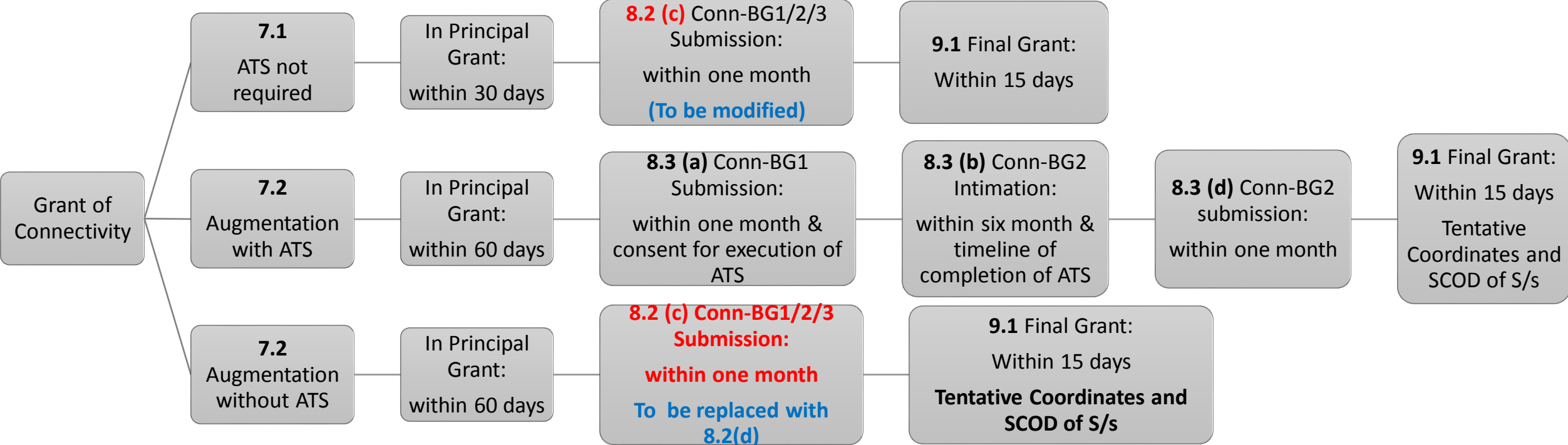
Connectivity Bank Guarantees Amounts



8.2 For cases covered under **(i) Regulation 7.1** of these regulations **and (ii) Regulation 7.2 (Augmentation without ATS) of these regulations**, Conn-BG2 and Conn-BG3, shall be furnished as under:

8.2 (b) Conn-BG3 @ Rs. 2 lakh/MW, for the existing ISTS **or Augmentation without ATS** shall be furnished by the entity.

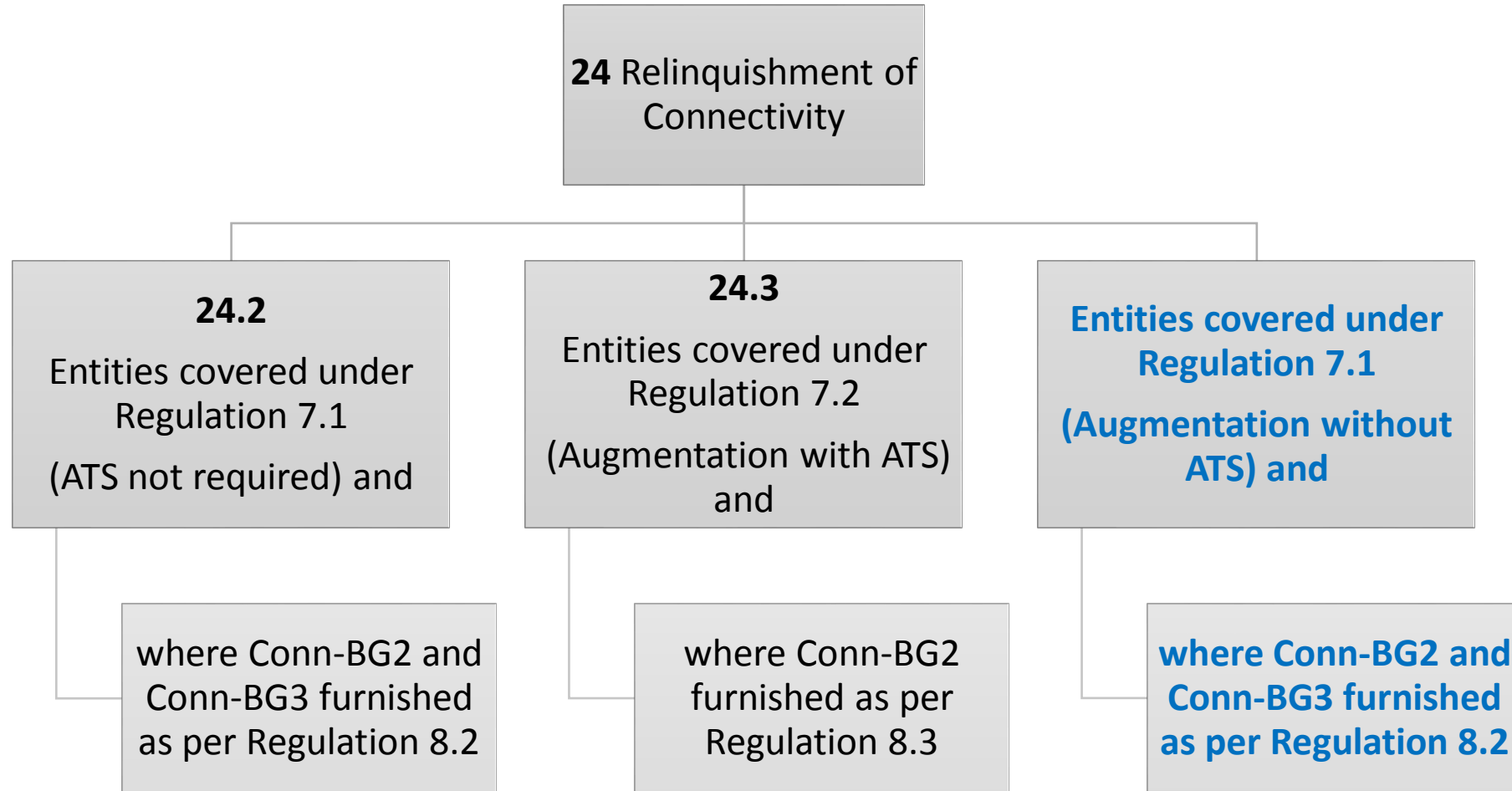
Connectivity Bank Guarantees Submission Timelines



8.2(c) For cases covered under 7.1, Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, shall be furnished within 1 (one) month of intimation of in principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited.

8.2(d) For cases covered under Regulation 7.2 of these regulations where augmentation without ATS is required, the timelines for intimations of grant of connectivity and submission of BGs shall be as per timelines mentioned in Regulation 8.3.

Relinquishment Charges



24.7 For entities covered under regulation 7.2 (augmentation without ATS) and where Conn-BG2 and Conn-BG3, as applicable has been furnished as per regulation 8.2 of these regulations, relinquishment charges shall be as per regulation 24.2

Relinquishment Charges

25. Relinquishment of GNA

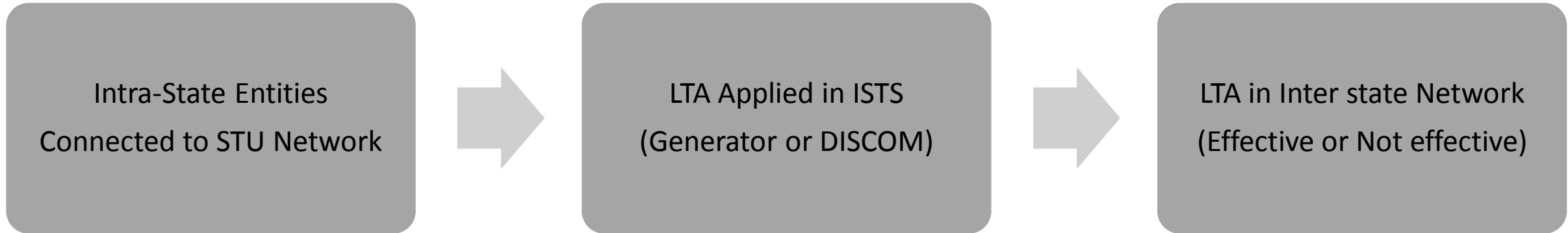
25.1 (a) For an entity covered under clause (i) of Regulation 17.1 of these regulations, STU may relinquish GNA on behalf of identified intra-State entity. The relinquishment charges shall be equal to **18** times the total transmission charges ~~paid~~**payable** by such intra-State entity for the last billing month.

25.1(b) For an entity covered under clauses (ii) to (v) of Regulation 17.1 of these regulations, the relinquishment charges shall be equal to **18** times, the transmission charges ~~paid~~**payable** by such entity for the last **billing** month under the Sharing regulations, corresponding to the relinquished quantum.

Provided that, if the balance period of GNA is less than **18** months, the relinquishment charges shall be equal to the number of balance months times the transmission charges ~~paid~~**payable** by such entity for the last **billing** month under the Sharing Regulations, corresponding to the relinquished quantum.

Provided that, relinquishment charges shall not be revised due to revision in transmission charges upward or downward of a billing month after the calculation.

Transition of Intra-state Entities



LTA			Treatment	
Applied	Granted	Effective	Existing/ amendment	Proposal
Generator /DISCOM	Yes	Yes	18.1(f)	
NA	No	CGS Allocation by MoP	18.1(g)	
Generator	Yes	No		37.3

SJVN Ltd (Dhulasidh-66 MW)	Himachal Pradesh
SJVN Ltd (Naitwar Mori HEP-60 MW)	Uttarakhand

37.3 If Connectivity and Long Term Access **or only Long Term Access (intra state entities)** have been granted in accordance with the Connectivity Regulations, 2009 but either both Connectivity and Long term Access are yet to become effective or Connectivity is effective and Long term access is yet to become effective as on the date of coming into effect of these regulations, the same shall be treated as under:

Transition of LTA granted

Treatment of Connectivity for which LTA has been surrendered during Transition

37.3(2)&(3) (b) Option under clause (a) of this Regulation shall be exercised by the entity within one month of coming into effect of these Regulations, failing which such Long term Access **along with connectivity if any** granted under the Connectivity Regulations, 2009 shall be considered as surrendered.

37.3 (c) In case the Long term Access is surrendered in terms of option(ii) of clause (a) or clause (b) of this Regulation, **the corresponding connectivity quantum shall also be considered deemed surrendered and** the Construction Bank Guarantee furnished under Connectivity Regulations, 2009 shall be encashed to the extent of estimated cost of ATS has been awarded for implementation (maximum up to value of the bank guarantee already furnished) and balance, if any, shall be returned. ~~The quantum of Connectivity granted under the Connectivity Regulations, 2009 for such quantum of Long term Access which has been surrendered shall be treated as per clause (1) of this regulation.~~

Bifurcation of Deemed GNA Quantum

18.1(d) GNA deemed to have been granted to STU as per clause (c) of this Regulation, shall be published by the Nodal Agency within 30 days of notification of these regulations, as (i) GNA within the region and (ii) GNA from outside the region, **in proportion to contracts, within the region or outside the region**, under Long Term Access and Medium Term Open Access obtained in terms of the Connectivity Regulations, 2009.

CTU has received requests from states for revision in GNA quantum outside and inside the region (keeping the total GNA quantum same). Same may be allowed through suitable provision.

Letter dated 31.10.2022 from KSEB and 26.12.2023 from PCKL submitted in this reference.

State	GNA		Total LTA+MTOA	Inside Region (LTA+MTOA)	Outside Region (LTA+MTOA)		Inside region (GNA)	Outside Region (GNA)
	A		B	C	D		$E=C/B*A$	$F=A-E$
Kerala	2679		2885	1630	1225		1530 (1454)	1149 (1225)
Karnataka	4376		7245	1225	499		4075 (3952)	257 (424)

Other Comments

3.5 After scrutiny, the Nodal Agency shall intimate the deficiencies, if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within **one week fifteen days from the last date of the month in which application has been received of the receipt of application** in order of date and time of receipt of application. The Applicant shall rectify the deficiency within **one week fifteen days** thereafter, failing which the application shall be closed and 20% of the application fee shall be forfeited. Balance 80% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application.

15.3 2nd Proviso Not Present

Provided that Connectivity granted to a parent company may be transferred to its 100% subsidiary and vice versa.

16.2 Conn-BG2 and Conn-BG3 shall be returned in five equal parts over five years corresponding to the generation capacity which has been declared under commercial operation by the Connectivity grantee.

Provided that in case of declaration of commercial operation of part capacity by the Connectivity grantee in a financial year, total quantum of such capacity declared under commercial operation within a financial year shall be considered while returning the Conn-BG2 and Conn-BG3 at the end of the financial year.

Reduction of Conn-BG2 and Conn-BG3 in all cases for generation capacity commissioned in part or full shall be considered at the end of financial year for the generation quantum commissioned in that year.

Other Comments

New Amendment

20.4 Entities covered under clause (iii) of Regulation 17.1 of these regulations shall be eligible to apply for GNA to draw power **only** from renewable sources as identified at clause (2) of the Regulation 13 of the Sharing Regulations. Such GNA shall be called as GNA_{RE} for purpose of calculation of transmission charges in accordance with the Sharing Regulations. For purpose of these regulations GNA_{RE} shall be same as GNA:

Provided that if such an entity with GNA_{RE} intends to draw power from the sources other than the sources identified at clause (2) of the Regulation 13 of the Sharing Regulations, it may:

(a) apply for grant of additional GNA; or

(b) it may convert GNA_{RE} into GNA by making an application to the Nodal Agency.

Issue-

As per this Regulations Bulk consumers/ distribution Licensees shall be initially eligible to draw power from RE sources only.

This may create issues as several Bulk consumers may desire to source their power from their own conventional plants initially. However, as per these Regulations these entities have to apply for GNA_{RE} first and only then subsequently convert to GNA as additional GNA cannot be applied for without any GNA.

Other Comments

New Amendment

24.6 Revocation of Connectivity

(d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the generating station(s) within the Power park fails to achieve COD on or before,

(i) scheduled date of commercial operation of the generation project as per LOA or PPA as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be.

(ii) six months after the scheduled date of commercial operation for generating station(s) being set up without LOA or PPA

Provided that Renewable Power Park Developer (RPPD) shall intimate Generator wise SCOD of all the generating stations proposed to be located in the park within a period of Six months from the date of in-principle grant of Connectivity failing which SCOD of the generating station mentioned at the time of application shall be considered as SCOD of all the generating stations for the purpose of revocation under this clause.

Notwithstanding the above, SCOD as mentioned in final grant of connectivity shall be the date of SCOD.

Issue-

Since the RPPD (Renewable power park developer) is coming up based on Land & Auditor documents (10%) with authorization by the Central Government or the State Government (as applicable) to undertake infrastructural activities, they are not bound by any revocation clause in case of delay in bidding/LOA issued by them. Accordingly, **some timelines may be mandated by which bidding and award of LOA should be completed by the RPPD.**

It has been observed that at the time of application, RPPDs provide only a single date for commissioning schedule for the generating station and individual generating station details are not provided. Accordingly, **it is proposed that SCODs may be provided within 06 months.**

Other Comments

New Proposal

24.6 Revocation of Connectivity

Revocation of connectivity should be applicable based on the status of transmission system availability.

Justification-

If transmission system is delayed, the delay in generation to match with transmission system should not lead to revocation of connectivity

Therefore, the conditions mentioned for revocation in Regulation 24.6 should include status of transmission system.

Transition Process- BG Requirement

Generator Status	LTA Granted			BG Amount	
	Effective	Firm/Target	Existing/Augmentation	Connectivity Regulation	GNA Regulation (Clause No)
Yes	Yes	Firm	Existing/Augmentation	No BG	No BG (18.1(f))
		Target	Existing	No BG (In some case 10,000/MW BG kept against default)	2 lakh/MW (37.6(2))
			Augmentation	No BG (In some case 5 lakh/MW BG kept against default)	2 lakh/MW (37.6(2))
Yes	No	Firm	Existing/Augmentation	No BG	2 lakh/MW (37.3(2)&(3))
		Target	Existing	10,000/MW	2 lakh/MW (37.6(2))
			Augmentation	5 lakh/MW	2 Lakh/MW (37.6(2))

In target case CTU is having BGs as per GNA regulation in addition to BGs as per connectivity Regulation.

Developers are now asking for return of one these BGs.

Transition Process- BG Requirement

Generator Status	LTA Granted			BG Amount	
	Effective	Firm/Target	Existing/Augmentation	Connectivity Regulation	GNA Regulation (Clause No)
No	Yes	Firm	Existing/Augmentation	No BG	No BG (18.1(f))
		Target	Existing	10,000/MW	2 lakh/MW (37.6(2))
			Augmentation	5 lakh/MW	2 lakh/MW (37.6(2))
No	No	Firm	Existing/Augmentation	No BG	2 lakh/MW (37.3(2)&(3))
		Target	Existing	10,000/MW	2 lakh/MW (37.3(2))
			Augmentation	5 lakh/MW	5 lakh/MW (37.3(3))

37.3 (d) If on or before the date of GNA regulations coming into effect, the LTA granted to generator is effective but LTA grantee/generation project has not achieved COD for full or part for the quantum of LTA which is effective, higher of the value of the Bank guarantee(s) provided under connectivity regulations 2009 and the amount of CON BG to be provided under GNA regulations shall be considered as requisite Con BG for transition of connectivity/LTA under GNA regulations.

Thank You